

for the year 2019-20, together with the Auditor's Report on the Accounts.

- (b) Review of Performance by the Government on the working of the above Institute.

[Placed in Library. See No. L.T.3474/17/21]

Notifications of the Ministry of Ports, Shipping and Waterways

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Shri Mansukh Mandaviya, I lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Ports, Shipping and Waterways, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958, along with Delay Statement:-

- (1) G.S.R. 453 (E), dated the 17th July, 2020, publishing the Merchant Shipping (Conditions for Carriage of Livestock) Rules, 2020.
- (2) S.O. 2378 (E), dated the 17th July, 2020, directing that the rules made under clause (w) of section 262 of the said Act, which do not expressly apply to sailing vessels, shall also apply to sailing vessels, with immediate effect.
- (3) G.S.R. 543 (E), dated the 2nd September, 2020, in supersession of notification No. G.S.R. 595 (E), dated the 14th August, 2014, declaring certain ports or places in India, to be ports or places of registry for the purposes of section 435D and also appointing certain officers to be registrars of Indian fishing boats for the purposes of section 435E of the said Act.
- (4) S.O. 2986 (E), dated the 2nd September, 2020, directing that the power, authority or jurisdiction exercisable by the Central Government under sub-section (1) of section 9 of the said Act shall also be exercisable by the Secretary to the Government of the respective States in charge of the Department of Fisheries or by the Administrator of the respective Union Territories for the purposes of Part XV A of the said Act relating to "FISHING BOATS",.

[Placed in Library. For (1) to (4), See No. L.T.4278/17/21]